121

गए कदमों की प्रकृति परियोजना दर परियोजना मिन्न है। सरकार द्वारा ऐसी परियोजनाओं को यथा समय श्रीच पूरा करने के लिए सामान्यत: उठाए गए कदमों में अन्य मातों के साथ-साथ. निम्नलिखित शामिल है:—

- कार्यक्रम कार्यान्वयन विभाग हारा भासिक/तिभाक्षे
 प्रबोधन प्रवाली के माध्यम से परियोजनाओं का गहन प्रबोधन ।
- प्रशासनिक मंत्रालयों द्वारा प्रगति की गहन आवधिक समीद्वा तथा परिखेजना प्राधिकरणों पर परियोजना शीध पुरा करने के लिए निरंतर दबाव डालना ।
- ठेका पैकेओं को शीध अंतिम रूप देने, पूिम अधिग्रहण तथा अन्य समस्याओं को भुलाझाने के लिए कार्य बंल/अधिकार ग्राप्त समिति का गठन करना ।
- विलम्भ को न्यूनतम करने के लिए राज्य सरकारों, उपस्कर खापूर्तिकर्त्ताओं, ठेकेद्वारों, परामर्श्वसताओं तथा दूसरे संबंधित अभिकरणों के साथ संबंधित मंत्रालयों एवं परियोजना प्राधिकरणों द्वारा निकट से अनुवर्ती कार्रवाई करना ।
- सन्तर मंत्रालयीय समन्त्रय तथा अन्तः क्रिया ।
- वास्तविक परियोजना कार्यान्वयन योजना को तैयार करने पर बल देना ।
- विशिष्ट परियोजना पर सिषवों की समिति द्वारा आविषक समीक्षा करना ।

PAPERS LAID ON THE TABLE

(The Deputy Chairman in the Chair)

Report and Accounts (1991-92) of the Super Bazar (The Cooperative Store Ltd.) New Delhi and related papers.

THE MINISTER OF CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION (SHRI A. K. ANTONY): Madam, I lay on the Table a copy each (in English and Hindi) of the following papers:

- (i) Annual Report and Accounts of the Super Bazar (The Cooperative Store Limited), New Delhi, for the year 1991-92, together with the Auditors' Report on the Accounts.
- (ii) Review by Government on the working of the above Cooperative.
- (iii) Statement giving reasons for the delay

in laying the papers mentioned at (0 above. [Placed in Library. *See* No. LT. 4161/93],

- I. Notifications of the Ministry of Labour (Dte. General of Employment and Training).
- II. Employees' State Insurance (Genl.) (First Amendment) Regulation, 993.

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR (SHRI P. A. SANGMA): I lay on the Table

I. A Copy each (in English and Hindi) of the following Notifications of the Ministry of Labour (Directorate General of Employment and Training), under sub-section (3) of section

37 of the Apprentices Act, 1961:—

- G.S.R, No. 87(E), dated .the 27th February, 1993, publishing the Apprenticeship (Amendment) Rules, 1993.
- (ii).G.S.R. No. 380(E), dated the 20th April, 1993, publishing the Apprenticeship (Second Amendment) Rules, 1993.
- (iii) G.S.R. No. 221, dated the 1st May, 1993, publishing the Apprenticeship (Amendment) Rules, 1993.

[Placed in library See No. LT. 4263/93]

II. A copy (in English and Hindi) of the Employees State Insurance Corporation, New Delhi, Notification No. N.-12/13/1/92-P & D, dated the 20th March, 1993, publishing the Employees' State Insurance (General) (First Amendment) Regulations, 1993, under sub section (4) of section 97 of the Employees' State

Insurance Act, 1948.

[Placed in Library. See No. LT. 4262/93]

MESSAGES FROM THE LOK SABHA

- (I) The Constitution (Eightieth Amendment) Bill, 1993.
- (II) The Representation of the People (Amendment) Bill, 1993.

SECRETARY-GENERAL: Madam, I have to report to the House the following messages from the Lok Sabha, signed by the Secretary-General of the Lok Sabha:

 (Γ)

I am directed to inform you that Lok Sabha, at its sitting held on the 13th August, 1993, has adopted the following motion extending the